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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00155 of 2015
Cuttack, this the 23rd day of April, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....
Smt. Manjulika Mishra,
aged about 59 years,
W/o Minaketan Mishra,
At present working as a DEO Gr. B,
O/o Director of Census Operations, Unit-IX,
Janpath, Bhubaneswar,
Permanent resident of Plot No. VIM-366,
Sailashree Vihar, Bhubaneswar, Dist. Khordha, Odisha.

...Applicant

(Advocates: M/s. N.R.Routray, T.K.Choudhury, S.K.Mohanty)

VERSUS

Union of India Represented through

1. Registrar General of India & Census Commissioner,
2/A, Mansingh Road,
New Delhi-11..
2. Under Secretary,
O/o Registrar General of India,
2/A, Mansingh Road, New Delhi-11.
3. Director,
Census Operations of Odisha,
Unit-IX, Janpath, Bhubaneswar-751022,
Dist.- Khordha.
4. Assistant Director,
O/o Registrar General of India,
2/A, Mansingh Road, New Delhi-11.
5. Secretary,
Ministry of Personnel, Public Grievance and Pension,
Department of Personnel & Training,
North Block, New Delhi-110001.

... Respondents

(Advocate: Mr. D.K.Mallick)

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ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Learned Counsel for the Applicant, and Mr. D.K.Mallick, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The grievance of the applicant is that although she was eligible to be sanctioned 2nd ACP on completion of 24 years of service, the authorities have sanctioned her MACP in place of ACP. She ventilated her grievance to the authorities by way of a representation dated 13.06.2014.

3. On the last occasion, i.e. on 30.03.2015, Mr. Mallick, Ld. ACGSC, was directed to ascertain the position of the representation dated 13.06.2014 preferred by the applicant addressed to Registrar General of India, i.e. Respondent No.1, which was duly recommended by the Office of the Director of Census Operations, Odisha, i.e. Respondent No.3, on 20.10.2014. Today, Mr. Mallick fairly submitted that in the meantime a letter has been sent to Respondent No.1 regarding the position of the representation preferred by the applicant on 13.06.2014 but the reply has not yet been communicated to her. However, as I find that the applicant has annexed a representation preferred by her on 13.06.2014 under Annexure-A/17, which has already been recommended to Respondent No.1 on 20.10.2014, I do not find it proper to keep the matter pending. Accordingly, without going into the merit of the matter, I dispose of this O.A. at the stage of admission itself by directing Respondent No.1 to consider the representation of the applicant, if such a representation which has been duly forwarded by the office of Respondent No.3 is still pending adjudication, as per rules and law governing the field and a reasoned and speaking order be communicated to the applicant



within a period of 30 days from the date of receipt of a copy of this order. Though, I have not expressed any opinion on the merit of the case, I make it clear that if after such consideration the applicant is found to be entitled to the relief claimed by her then expeditious steps be taken within a period of 60 days from the date of such consideration to extend the same to the applicant. However, if in the meantime the said representation, duly recommended by the office of Respondent No.3, has already been considered and disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
5. On the prayer made by Mr. Routray, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 1 and 3 by Speed Post for which he undertakes to file the postal requisites by 27.04.2015. Free copy of this order be also handed over to Mr. Mohanty, Ld. ACGSC.


(A.K.PATNAIK)
MEMBER(Judl.)

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